

ITEM NO.31

COURT NO.12

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35975/2015

(Arising out of impugned final judgment and order dated 21-07-2014 in WP No. 9527/2014 passed by the High Court Of M.P Principal Seat At Jabalpur)

SOUTH EASTERN COALFIELDS LTD.

Petitioner(s)

VERSUS

MANKAMNA PRASAD TIWARI & ORS.

Respondent(s)

Date : 08-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Hemendra Sharma, Adv.
Mr. Anirudh Singh, Adv.
Mr. Abhijeet Singh, Adv.
Mr. Dashrath Singh, Adv.
Mr. Gp. Capt. Karan Singh Bhati, AOR

For Respondent(s) Mr. Surender Kumar Gupta, Adv.
Mr. Amit Sharma, Adv.
Mr. Anmol Chandan, Adv.
Mr. Saransh Kr., Adv.
Mr. Rohit Panday, Adv.
Mr. Amrish Kumar, AOR
Mr. Yugandhara Pawar Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner informs the Court that after the respondent No.1 had superannuated on 01st July, 2007, gratuity to the tune of Rs.3,03,190/- (Rupees three lakhs three thousand one hundred ninety only) and

interest accrued thereon to the tune of Rs.191,213/- (Rupees one lakh ninety one thousand two hundred and thirteen only) was paid over to the employee on 17th October, 2013.

2. In this view of the matter, we do not see any reason to interfere. The Petition for Special Leave to Appeal is, accordingly, dismissed. Pending application(s), if any, are disposed of.

3. At the same time, having regard to the submission made by learned counsel for the petitioner that despite the fact that the respondent No.1 had superannuated on 01st March, 2007 he has not vacated the company's quarter and still occupying the same, due to which, appropriate proceedings for evicting the respondent No.1 are pending. It is deemed appropriate to direct that the said proceedings be taken to its logical conclusion at the earliest preferably within a period of three months reckoned from 01st January, 2024, a copy of this order shall be placed by the petitioner before the appropriate authority for perusal and compliance.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)